

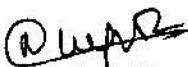
CP NO. 69(CHD)/2016

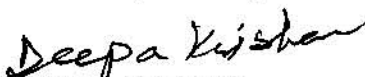
In the matter of M/s AGI Hospitalities Ltd.

Present: Mr. Vikas Mohan Gupta, Advocate for petitioner.
Mr. J.P. Singh, Senior Technical Assistant
on behalf of Registrar of Companies, Punjab and
Regional Director, New Delhi.

Learned petitioner counsel has also filed his own affidavit dated 21.11.2016 stating that the service of respondents was effected. Reply has already been filed on behalf of the Registrar of Companies. The learned counsel for petitioner has been supplied copy thereof. The Senior Technical Assistant submits that the applicant company was supposed to file Annual Return and the balance sheet for the year ending 31.03.2016 by the end of November, 2016, as per the extension granted by Government of India. Learned counsel for the petitioner seeks time to make response to this. The matter is adjourned for hearing to 20.12.2016.

It is directed that representative from the office of Registrar of Companies, Punjab and Regional Director to come present on the next date.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

November 28, 2016

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